

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./61/1116/2021

This the 02nd day of August, 2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Guzala Shaine, Age 47 years, W/o Dr. Mohd. Akhter Mirza, R/o Village Malhot , Tehsil Darhal & District Rajouri.

.....Applicant
(Advocate: Arshad Majid Malik, S.S. Chandel)

Versus

1. Union Territory of J & K through Principal Secretary to Govt. School Education Department, Civil Sectt. Jammu - 180001.
2. The Director, School Education, Jammu.

.....Respondents
(Advocate:- Mr. Rajesh Thapa, Dy. A.G.)

O R D E R [O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to consider and decide the representation of the applicant by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to decide the representation of the applicant by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of 03 weeks from the date of receipt of a certified copy of this order.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Anand...

(RAKESH SAGAR JAIN)
MEMBER (J)